



**Government of Jammu and Kashmir
Industries and Commerce Department,
(Civil Secretariat, Jammu/Srinagar).**

NOTIFICATION,

Jammu, the 30th March, 2016.

SRO 101.- In exercise of the powers conferred by section 15 read with section 23C of the Mines and Minerals (Development & Regulation) Act, 1957, (Central Act 67 of 1957), the Government hereby direct that the Jammu and Kashmir Minor Mineral Concession Storage, Transportation of Minerals and Prevention of Illegal Mining Rules, 2016 issued vide notification SRO 3 of 2016 dated 6th of January, 2016, are hereby withdrawn with immediate effect.

By order of the Government of Jammu and Kashmir.


(Shailendra Kumar) IAS

Commissioner/ Secretary to Government
Industries & Commerce Department

Dated: 30-03-2016

No:- IND/Legal/27/2013

Copy to:-

1. Secretary, Ministry of Mines, Government of India, New Delhi.
2. All Administrative Secretaries, Government of Jammu and Kashmir.
3. Divisional Commissioner, Jammu/Kashmir
4. All Deputy Commissioners.
5. Director, Geology and Mining, J&K
6. Managing Director, JKML/JKCL.
7. General Manager, Government Printing Press, Jammu for publication in the official Gazette.